

initiation of proposal for appointment of a Judge of a High Court lies with the Chief Justice of the concerned High Court. He consults the two seniormost Judges regarding the suitability of the names proposed and forward the proposal to the State Constitutional authorities who, along with their comments, send the proposal to the Union Government. The Union Government obtains confidential report on the recommendee's character, antecedents and integrity, etc.

The complete information along with the confidential report of the recommendees are made available to the Chief Justice of India for consideration by the Supreme Court Collegium. The advice tendered by the Collegium is submitted for consideration of the President.

(d) and (e) In respect of Khajia Md. Majmil, who was a practicing advocate and was appointed as District Judge under the Karnataka Judicial Services (Recruitment) Rules, 1983 and joined service on 15th May, 1996, Hon'ble Supreme Court upheld the order of removal from service.

Vacations in higher judiciary

2342. SHRI T.M. SELVAGANAPATHI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government is considering to do away with the vacations of the Supreme Court and the High Courts;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has received many representations in this regard; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) No, Sir. Vacation in the Supreme Court and the High Courts is governed by the Rules/Regulations framed by the concerned Court. Government have received representations favouring abolition of vacation in the High Courts and Supreme Court.

Retirement age of judges

2343. SHRI H.K. DUA:

SHRI NARESH CHANDRA AGRAWAL:

Will the Minister of LAW AND JUSTICE be pleased to state: